

**IN THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'SMC-2' NEW DELHI**

**BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER
AND
SHRI O.P. KANT, ACCOUNTANT MEMBER
[Through Video Conferencing]**

ITA No.3111/Del/2019
Assessment Year: 2015-16

M/s. P Kal Infotech Pvt. Ltd., J-1/15-A, DLF Phase-II, Gurgaon	Vs.	DCIT, Circle-03m, Gurgaon
PAN :AACCP0652Q		
(Appellant)		(Respondent)

Appellant by	Sh. Praveen Kumar, CA
Respondent by	None

Date of hearing	09.06.2021
Date of pronouncement	09.06.2021

ORDER

PER O.P. KANT, AM:

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A)-1, Gurgaon, dated 12.12.2018.

2. None appeared on behalf of the Revenue at the time of Virtual hearing before us. The learned counsel for the assessee, vide his email dated 8th June, 2021, received through email, has requested for withdrawal of the appeal and stated that the

assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020”. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced on conclusion of Virtual Hearing on 9th June, 2021.

Sd/-
(KUL BHARAT)
JUDICIAL MEMBER

Sd/-
(O.P. KANT)
ACCOUNTANT MEMBER

Dated: 9th June, 2021.

RK/-(DTDS)

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi